

14.27 hrs.

### RAMPUR RAZA LIBRARY BILL

THE MINISTER OF EDUCATION,  
SOCIAL WELFARE AND CULTURE  
(PROF. S. NURUL HASAN): Sir, I  
beg to move\*:

"That the Bill to declare the Rampur Raza Library to be an institution of national importance and to provide for its administration and matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

This is, what I hope will be, a totally non-controversial Bill. The Rampur Raza Library has grown out of the personal collection of the Nawabs of Rampur. It has about 15,000 manuscripts in Arabic, Persian, Urdu, Hindi and some other languages and more than 40,000 printed books in addition to a very large collection of valuable miniature paintings and objects of art. These books, manuscripts and paintings of the Moghul and Rajasthani schools are invaluable for the study of and research in various branches of Indian history and culture, particularly in Islamic history, culture and religion as well as the medieval period of Indian history. Scholars from all over the world have been coming and perusing this library and it is well known to all scholars on these subjects throughout the world.

During the time of the late Nawab of Rampur this collection as particularly enriched and its condition was improved. When the erstwhile State of Rampur was merged the Nawab created a trust and its administration was vested in a public trust. One of the former Members of this House was among the life trustees. I am referring to Col. B. H. Zaidi who rendered and who has been rendering a great service to this Library.

During his lifetime the settler-trustee, the late Nawab of Rampur, approached the then Education Minister, Shri M. C. Chagla towards the end of 1965 and from then on there has been a great deal of consultation going on between the Government of India and the Government of U.P. and the Trustees. The request of the settler trustee was that the Government of India might take over this important library and the collection, and the State Government of U.P. had endorsed that particular recommendation. The State would continue to give financial assistance to the Library and the rest of the assistance would come from the Government of India. It is housed in one of the finest buildings in Rampur. In fact it is one of the finest buildings of its type in Northern India.

PROF. MADHU DANDAVATE  
(Rajaur): See that it is not spoiled.

PROF. S. NURUL HASAN: I have come to you for authority and if I get the authority, as I hope I will before the clock strikes 3.30, I will do my best. I can give this assurance. We will do our best if you also give your blessings and co-operation. The Board of Governors will be presided over by the Governor of U.P. *ex-officio*. The present Nawab of Rampur will remain a life trustee. So will Col. B. H. Zaidi. Others will include scholars and specialists nominated, half by the Government of India and half by the Government of U.P.

With these words, I move.

MR. DEPUTY-SPEAKER: Motion moved:

"That the Bill to declare the Rampur Raza Library to be an institution of national importance and to provide for its administration and matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

\*Moved with the recommendations of the President.

SHRI NOORUL HUDA (Cachar):  
Sir, it is definitely a non-controversial Bill. This library is one of the largest libraries in Asia. We understand very valuable manuscripts and books in Persian, Urdu and Arabic have been preserved here since 18th century out of the personal collections of the Nawabs and other distinguished scholars. Adequate attention should be paid for the preservation of these books and manuscripts by applying modern methods of library science. Financial stringency should not come in the way of the preservation of such important libraries. Responsible officers should be deputed for collecting manuscripts and other vital tasks. It has been alleged in certain newspapers of course not concerning this particular library, that very important and valuable manuscripts find their way to foreign countries. I do hope that the Ministry of Education would devise ways and means to put an end to this kind of vandalism.

Coming to clause 5, since independence it has been the practice of this Government to appoint the Governor of a State as *ex-officio* Chairman of such institutions. I suggest that instead of that a distinguished non-controversial educationist should be appointed as Chairman of such important libraries. Some other officers are also made members of the Board. I feel these officers are liable to be transferred from time to time. These officers should stay here permanently. I also submit that one of the employees should be associated with the conduct of the affairs of the library, because the employees have been working there for a long time and they have rich and valuable experience, which should be put to use.

श्री इमहदिक सम्भलवां (अमरोहा) :  
जैसे मेरे साथी ने अभी कहा रामपुर रजा लाइब्रेरी एशिया की बेहतरीन लाइब्रेरीज में से एक है । जाहिर है प्राइवेट हाथों में इसके रहने से न इसकी किताबों का प्रिज-

वेंशन हो सकता था और न सही इंतजाम । सरकार ने जो कदम उठाया है उसके लिये मैं सरकार को मुबारकबाद देता हूँ । लेकिन मुझे अफसोस के साथ कहना पड़ता है कि इतनी अहम दौलत, इतनी बड़ी चीज की हिफाजत के लिये इतनी देर से कदम उठाया गया है । पहले एजंडे पर दो मर्तबा यह बिल आया था लेकिन बदकिस्मती से यही बिल एक ऐसा बिल था जिसको पोस्टपोन कर दिया गया । बहरहाल जो कदम उठाया गया है उसके लिये मैं सरकार को मुबारकबाद देता हूँ । मैं इस पर बहुत कुछ कहना चाहता था लेकिन चूँकि मैं चाहता हूँ कि यह बिल आज ही पास हो जाय इस वास्ते मैं ज्यादा वक्त नहीं लूँगा । दो ही बातें मैं कहना चाहता हूँ । पहली बात तो यह है कि रामपुर रजा लाइब्रेरी अपनी जिस खूबी और खसूसियत के लिये मशहूर है और जो उसके अन्दर जबर्दस्त कलेक्शन अरबी, फारसी, उर्दू, हिन्दी और दूसरी ज़ानों की किताबों का है, मैं उम्मीद करता हूँ कि इसको लेने के बाद उनकी तरफ पूरी तवज्जह सरकार देगी और देखेंगी कि जहाँ इसमें नए एडिशन हों, जहाँ किताबें इसमें और ज्यादा बढ़ें, वहाँ जो पुरानी किताबें हैं वे भी किसी तरह से डेसट्राय न हों, बरबाद न होने पायें और उनकी पूरी पूरी हिफाजत की जाय । मैं दरखास्त करता हूँ कि इसके वास्ते अभी से इंतजाम किया जाय, लिस्ट तैयार की जाय, और देखा जाय कि किसी वक्त भी वे डेसट्राय न होने पायें ।

दूसरी गुजारिश मेरी यह है कि रामपुर में ही एक और बहुत अहम लाइब्रेरी मौलत लाइब्रेरी है और सरकार जहाँ इस लाइब्रेरी को अपने हाथ में ले रही है वहाँ यह जरूरी है कि उस लाइब्रेरी का इंतजाम भी वह अपने इंतजाम में ले । हम जानते हैं कि उस लाइब्रेरी का इंतजाम भी प्राइवेट हाथों में रहने से अच्छा नहीं हो सकता है ।

[श्री इसहाक मम्भलो]

जहां आपने इसमें स्कालर और हिस्टोरियन रखने की बात कही है, उनको मंम्बर बनाने की बात कही है जो कि बहुत अच्छा काम है और उसके लिये मैं आपको मुबारिक-बाद देता हूँ वहां मैं यह भी चाहता हूँ कि जो इसमें काम करने वाला स्टाफ है उसकी भी इसमें नुमाइंदगी रहे ताकि वह भी महसूस करे कि इस लाइब्रेरी में हमारा भी हिस्सा है।

मैं उम्मीद करता हूँ कि जो मकासिद बिल में सरकार ने जाहिर किये हैं उनकी पूरी तरह पाबन्दी होगी और इस लाइब्रेरी की किसी खसूसियत को हाथ से नहीं जाने दिया जायगा।

[श्री استیاق سلہولی (امروہہ) :

جیسے ممبرے ساتھی نے ابھی کہا راسہور رضا لائبریری ایسٹا کی بہترین لائبریریز میں سے ایک ہے۔ ظاہر ہے پرائیویٹ ہاتھوں میں اس کے رہنے سے نہ اس کی کتابوں کا پریزرویشن ہو سکتا تھا اور نہ ہی صحیح انتظام۔ سرکار نے جو قدم اٹھایا ہے اس کے لئے سرکار کو مبارکباد دیتا ہوں۔ لیکن مجھے افسوس کے ساتھ کہنا پوتا ہے کہ اتلی اہم دولت، اتلی بڑی چیز کی حفاظت کے لئے اتلی دیر سے قدم اٹھایا گیا ہے۔ پہلے ایجنڈے پر دو مرتبہ یہ بل آیا تھا لیکن ہدقسمتی سے یہی بل ایک ایسا بل تھا جس کو پوسٹپون کیا گیا۔ بہر حال جو قدم اٹھایا گیا ہے اس کے لئے میں سرکار کو مبارکباد دیتا ہوں۔ میں اس پر بہت کچھ کہنا چاہتا

تھا لیکن چونکہ میں چاہتا ہوں کہ یہ بل آج ہی پاس ہو جائے اس واسطے میں زیادہ وقت نہیں لوٹتا۔ دو ہی باتوں میں کہنا چاہتا ہوں۔ پہلی بات تو یہ ہے کہ راسہور رضا لائبریری اپنی جس خوبی اور خصوصیت کے لئے مشہور ہے اور جو اس کے اندر زبردست کلکشن عربی، فارسی، اردو، ہندی اور دوسری زبانوں کی کتابوں کا ہے، میں افسوس کرتا ہوں کہ اسکو لٹے کے بعد ان کی طرف پوری توجہ سرکار دیکھی اور دیکھے گی کہ جہاں اس میں نئے ایڈیشنز ہوں، جہاں کتابیں اس میں اور زیادہ بڑھیں وہاں جو پرانی کتابیں ہیں وہ بھی کسی طرح سے تباہ نہ ہوں، برباد نہ ہونے پائیں اور انکی ہوری پوری حفاظت کی جائے۔ میں درخواست کرتا ہوں کہ اسکے واسطے ابھی سے انتظام کیا جائے کہ لیسٹ تیار کی جائے اور دیکھا جائے کہ کسی وقت بھی وہ دستبرائے نہ ہونے پائیں۔

دوسری گزارش یہ ہے کہ راسہور میں ہی ایک بہت اہم لائبریری صولت لائبریری ہے اور سرکار جہاں اس لائبریری کو اپنے ہاتھ میں لے رہی ہے وہاں یہ ضروری ہے کہ اس لائبریری کا انتظام بھی اپنے انتظام میں لے۔ ہم جانتے ہیں کہ اس لائبریری کا انتظام بھی پرائیویٹ

हाथों में रहने से अच्चा नहीं हो  
सकता है -

जहाँ आप ने अस में स्कूल और  
हस्तोरिन रकहने की बात कही है  
अन को मम्बर बनाने की बात कही है,  
जो कः बेत अच्चा काम है और अस के  
लिये म्भों अण्को म्भारकबाद दिखता हः -  
वहाँ म्भों ये बेत भी चाहता हः कः  
जो अस में काम करने वाला स्टाफ है  
अस की भी अस में नमानेदगी  
दे ताके वे भी म्भसूस करे कः  
अस लाइब्रेरी में हमारा भी ह्वा  
है -

म्भों अम्हः करता हः कः जो  
म्भावद हल म्भों सरकार ने प्हावर किये  
हः अन्की पुरी तरह पाबंदी हुःगी  
अर अस लाइब्रेरी की क्सी ह्वास्वह  
को हाने से न्भें जाने दिया जाण्हा

SHRI Y. S. MAHAJAN (Buldana):  
Sir, I am glad Government has come forward to declare the Rampur Raza Library as an institution of national importance and provide for its administration and other matters. The Nawabs of Rampur have built up the library during the last 200 years. It consists of a very valuable collection of books and manuscripts and works of art. In 1964 the Nawab of Loharu donated his 3000 books and 400 manuscripts to this library; and so, it contains the most authoritative collection of books on Ghalib. This is the second largest library for oriental studies in Asia, next to Tashkent and scholars from all over the world go there for research work.

The Board will consist of 14 members, 4 will be nominated by the

Government of India and 3 by the U.P. Government. Shri Syed Murtaza Ali Khan will be the Vice-Chairman. The Bill also provides for the nomination of a descendant of the late Nawab Sir Syed Raza Ali Khan as a member of the Board. It is a good provision because the two are connected with the family of the Nawab of Rampur and they will be vitally interested in the smooth running and development of the library.

The building is very fine but the people coming from different parts of the world would like to have a hostel to stay on. Unless you have a good hostel, scholars cannot make proper use of the library. The provision of Rs. 10 lakhs in the fifth plan and Rs. 2 lakhs for this year is welcome. But this will not cover, I am afraid, the expenditure for the hostel construction.

Just as the Government has taken a good step in this direction, it should also consider taking under its control the collections which we find in a number of maths and bhandaras run by Jains and other religious sects in this country. Valuable literature of ancient times is rotting and it is not being preserved properly because preservation is a very difficult task. It requires scientific methods which have been evolved only in recent times. Only the Government can do the job. So, I hope, the Government will pay attention to that matter also.

श्री महा बोपक सिंह शास्त्री (कासगंज) :  
उपाध्यक्ष महोदय, यह जो प्रस्ताव हमारे शिक्षा मंत्री महोदय लाये हैं, मैं इसका विरोध तो नहीं करूंगा, लेकिन मुझे भय है कि बजाय पुस्तकालय के, ये कहीं उसे धन्धालय में न परिवर्तित कर दें।

देश की लाइब्रेरी हो, कोई धार्मिक ट्रस्ट हो या इसी प्रकार की और कोई चीज हो, उसके सम्बन्ध में यदि राष्ट्रहित के लिए कोई कदम उठाया जाता है तो

[श्री महादीपक सिंह शास्त्री]

वास्तव में वह सराहनीय है। इसमें मेरी दो रायें नहीं हैं। लेकिन इस प्रकार की व्यवस्थाओं में अभी तक के जो नतीजे हमारे सामने आये हैं, वह इसके प्रतिकूल रहे हैं। इस पुस्तकालय को हाथ में लेने के बाद, उन कुरीतियों से, जो मैं आपके सामने पेश करूंगा, सरकार सावधान रहे, सतर्क रहे, ताकि जिस उद्देश्य के लिए यह प्रस्ताव लाया गया है, उसमें सफलता मिले।

जिस लायब्रेरी की बात चल रही है, वह हमारे उत्तर प्रदेश की लायब्रेरी है और यही नहीं, वह उत्तर प्रदेश सरकार की बिल्डिंग में स्थित है। क्या मंत्री महोदय ने या सरकार ने इस बात के लिखित दस्तावेज उत्तर प्रदेश सरकार से या उसके बोर्ड से लिए हैं या उनसे एग्रीमेंट के रूप में कोई लिखित प्रमाण लिये हैं ताकि भविष्य में उनको इस पर कोई आपत्ति न हो और आपकी तालमेल ठीक बैठ सके।

यह बहुत बड़ी लायब्रेरी है और इसका श्रीगणेश वहां के साबिक नवाब सैयद अली रजा ने किया और उन्होंने इसको प्रारम्भ किया था। उसके बाद उन्होंने इसका एक बोर्ड बनाया जिसमें उन्हीं के परिवार के जो एक राजकुमार के रूप में थे, वे उसके अध्यक्ष बने और श्री बी० एच० जैदी नाम के दूसरे एक सदस्य बने। आपने उनकी बड़ी तारीफ की है, अगर उसमें कोई कमी नहीं रही तो इसको केन्द्र के अधीन लेने का क्या कारण है? मैं यह जानना चाहता हूँ कि आखिर उसमें कौन सी त्रुटि है, या कौन सी कमी है?

मैं जो अभी कह रहा था कि यह पुस्तकालय न बन जाये, तो मैं इस सम्बन्ध में एक दो मिसाल पेश करना चाहता हूँ।

देवगढ़ का एक स्मारक है जो पहले स्टेट का अधीन था और फिर उसको केन्द्रीय सरकार ने अपने हाथ में ले लिया। वहां पर नाना प्रकार की पुरानी संस्कृति की चीजें थीं, मूर्तियां थीं। लोग विदेशों से दर्शकों के रूप में आते थे और वहां पर उनका आनन्द लेते थे। वहां पर जब जर्मन के कुछ टूरिस्ट आये तो उन्होंने देखा कि वहां पर मूर्तियां छिन्न-भिन्न पड़ी हैं, किसी का सिर कटा है, किसी का हाथ-पैर टूटा है, किसी की गर्दन नहीं है। तो जर्मनी के आदमियों में से एक ने हेयर स्टाइल के बारे में किताब लिखी जिसमें उसने लिखा कि यहां के जो जैन समुदाय के व्यक्ति हैं, वह अपने बालों की व्यवस्था सजाने में बहुत समय लगाते हैं। यह उसने उसकी तारीफ की, जब कि संस्था की कोई तारीफ करनी चाहिए थी और भारतीय संस्कृति का प्रभाव पड़ना चाहिए था। हम चाहते हैं कि सरकार ऐसी व्यवस्था और सुधार करे जिसमें आपका उद्देश्य सफल हो।

एक वक्फ हरियाणा, पंजाब और हिमाचल प्रदेश की सम्मिलित राय से बनाया गया था जो 1907 में बना था और जिसे फिर दूसरी बार 1965 में बनाया गया। उसके चेयमैन तैयब हुसैन थे। उन पर हरियाणा के एक मंत्री महोदय ने 43 आरोप लगाये थे।

PROF. S. NURUL HASAN: I want to make a submission. This has nothing to do with my Ministry.

MR. DEPUTY-SPEAKER: Yes. How does this come in? This has nothing to do with the Bill.

श्री महादीपक सिंह शास्त्री : मैं उस बात से आपको अवगत कराना चाहता हूँ कि यह संस्थाएं उसमें क्या करती हैं। मैं एक्जाम्पिल के तौर पर बताना चाहता हूँ। खैर, मैं इसको छोड़ता हूँ।

मैं आप से एक ही बात कहना चाहता था कि चाहे कोई वक्फ हो, धार्मिक ट्रस्ट हो, लायब्रेरी हो, विद्यालय हो, यदि किसी भी प्रकार की कोई अव्यवस्था या बुरी चीज उसमें प्रवेश कर जाती है, जिससे बाद में आपको पश्चात्ताप करना पड़ता है और आपकी सफलता धूमिल होती है, इन बातों से आपको बचना चाहिए।

आप इसको अपने हाथ में ले रहे हैं, बड़ी खुशी की बात है। लेकिन क्या आपने कोई ऐसी नीति बनाई है कि देश की विभिन्न लाइब्रेरियों और आपकी लाइब्रेरी के कर्मचारियों की तनख्वाह के माप-दण्ड अलग-अलग न रहें? आज अलग अलग स्टेट्स में लायब्रेरियों के कर्मचारियों के वेतन अलग-अलग होने हैं। क्या आप सभी कर्मचारियों के लिए केन्द्रीय स्तर पर एक माप-दण्ड बनायेंगे?

MR. DEPUTY-SPEAKER: Order. That is something different. You have made your point. Confine yourself to the scope of the Bill. Pay scales of government servants, wakf, how do they come in this Bill?

श्री महाबोपक सिंह शास्त्री : लायब्रेरियों के कर्मचारियों का प्रश्न इसी से सम्बन्धित है।

MR. DEPUTY-SPEAKER: If it is about pay scales of the employees of the Library, it is all right.

श्री महाबोपक सिंह शास्त्री : मेरा यह सुझाव है, यह होना चाहिए। मैं मंत्री महोदय से प्रार्थना करूंगा कि लाइब्रेरी के कर्मचारियों का वेतन एक होना चाहिए। सरकार से जो शान्त दी जाती है, उसमें इस बात का समावेश होना चाहिए, उससे कोई अछूता न रह जाये, सबसे बराबर का व्यवहार होना चाहिए।

एक बात कह कर अपनी बात समाप्त करूंगा। आपने देखा होगा कि पार्लियामेंट की लायब्रेरी के कर्मचारी सुबह 8 बजे से रात के 9 बजे तक काम करते हैं। क्या उनको कोई सहूलियत देने का इरादा है? अगर है तो बताइये।

श्री मूलबन्ध बाग (पाली) : उपाध्यक्ष महोदय, मैं आप के सराहनीय कदम की तारीफ करता हूँ, लेकिन मैं दो चार बातें कहना चाहता हूँ। मैंने इसमें कोई अमेंडमेंट मूव नहीं किया। नास्ट टाइम मैंने अमेंडमेंट मूव किये थे। आपका नेक इरादा है और अच्छे ख्यालात हैं। लेकिन सवाल यह है कि आपका वह इरादा पूरा होगा या नहीं? यह एक छोटा सा काम है, लेकिन उसके लिए आप 14 अदमियों का एक बोर्ड बना रहे हैं। गवर्नर उसके प्रेजीडेंट हैं।

The Deputy-Speaker generally applies his mind to the Bill, to every Clause of the Bill. Now I will point out certain Clauses.

गवर्नर मीटिंग कहां अटैंड करेंगे? मीटिंग रामपुर में होगी, इस पर कितना एडमिनिस्ट्रेटिव खर्च होगा? मैं कहना चाहता हूँ कि इस लायब्रेरी को चलाने के लिए बहुत लोगों को इकट्ठा न कीजिये। इससे कोई फायदा नहीं होगा।

ला-डिपार्टमेंट बिल तैयार करता है, और आप उसको यहां पेश कर देते हैं। इसमें इस बारे में कोई क्लॉज नहीं है कि कितनी मीटिंगें होंगी।

मेम्बरों की डिस्कवालीफिकेशन के लिए रूल-मेकिंग पावर का इस्तेमाल किया गया है। मैंने ऐसा कोई कानून नहीं देखा है जिसमें मेम्बर की डिस्कवालीफिकेशन का फैसला एग्जीक्यूटिव एजेंसीज से हो।

क्या आपने इस बिल को यहां रखने से पहले इन सारी बातों के बारे में सोचा है? लेकिन ऐसा भावूम होता है कि आपका

[श्री मूलचन्द डागा]

हरादा इतना अच्छा है कि सब बातें नजर से प्रोमल हो जाती हैं। मीटिंग कहां होगी, रामपुर में या हिन्दुस्तान के किसी कोने में ?

मेम्बर्स की क्या टर्म्स होंगी, इस तरह की स्पैसिफिक बातें इस बिल में नहीं दी गई हैं।

What power do you want to delegate?

Now, take clause 9(3). What does it say?

"If an officer of Government who is nominated as a member of the Board by virtue of his office is unable to attend any meeting of the Board. . .

Very good.

". . . he may, with the previous approval of the Chairman, authorise in writing, any person to attend the that meeting, but the person so authorised shall not be entitled to vote at that meeting."

What is this? After all, the purpose of the Bill is to ensure efficient management of the Rampur Raza Library and its further development on modern scientific lines. Suppose a member is not able to attend a meeting and he sends somebody to attend in his place, you say that he is not entitled to vote as he has not been given that power. What is this? After all, it is a question of management. It is a simple question of management of a public library.

Then, you come to clause 12(1) where you say:

"Subject to the provisions of sub-Section (2), the Board may, for the purpose of enabling it efficiently to perform its functions under this Act, appoint such number of officers and other employees as it may think fit."

Who will appoint all these officers? The Board? I cannot understand. All the Members of the Board will assemble together and appoint the officers and the clerks? What are you drafting? A Bill to be passed by the Parliament? It is beyond my comprehension.

PROF. S. MADHU DANDAVATE: Do you get the translation, Sir?

SHRI M. C. DAGA: I do not mind if you stop me. You go through every clause. It is the same. Then, take clause 13. The proviso says:

"Provided that the tenure, remuneration and terms and conditions of service of any such person shall not be altered to his disadvantage without the previous approval of the Central Government."

Who will do this?

MR. DEPUTY-SPEAKER: Please conclude.

SHRI M. C. DAGA: I am finishing. I am not interested. I will just follow your instructions.

What will be your administrative expenditure?

इस के लिए कितने आफिसर्स और स्टाफ को रखा जायेगा ?

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उप-मंत्री (श्री डॉ. पी० दादव) : जितनी आवश्यकता होगी।

SHRI M. C. DAGA: Please don't help your Minister for this purpose. Please see page 9. Clause 27(1) says:

"The Central Government may, by notification in the Official Gazette, make rules. . .

For what? For disqualification of the membership of the Board. How can the Government make rules? Then you say that subject to conditions and restrictions laid down by the Central Government, the Board shall function.

What are those conditions and restrictions? In one sentence, the Board is nothing.

इस बिल का ड्राफ्ट बनाने वाला कोई विद्वान या साहित्यकार है, या कोई ला को जानने वाला है? डिप्टी स्पीकर साहब, आपकी भी बहुत बदनामी होगी कि ऐसे डिप्टी स्पीकर के जमाने में ऐसे कानून पास हो गये।

I will not be blamed for such faulty legislation.

फिनांशल मेमोरेण्डम में कहा गया है कि 1974-75 के लिए दो लाख रुपया रखा गया है। क्या वह रुपया खत्म हो गया है ?

Then, who will be the Vice-Chairman?

"Shri Syed Murtaza Ali Khan, for life."

Who shall be the Vice-Chairman after his death? What is the provision?

PROF. S. MADHU DANDAVATE: Whoever has voice!

SHRI M. C. DAGA: You add those words.

मेरा कहना यह है कि यहां कोई भी लेजिस्लेशन लाने से पहले कुछ वकीलों को बुला कर पूछ लिया करें। इस से कोई नुकसान नहीं होगा। इस तरह का लेजिस्लेशन लाने का कोई फायदा नहीं है।

सरकार इस तरह की लाइब्रेरीज को अपने हाथ में ले, यह बड़ी खुशी की बात है। मंत्री महोदय कभी मेहरबानी कर के जैमलमेर, राजस्थान में पधारें। वहां कितनी पांडुलिपियां हैं। उन का ध्यान नेशन के इस एजेंट की तरफ गया है, उस के लिए धन्यवाद। लेकिन वह बड़े बड़े पुस्तकालयों और कला-कृतियों आदि के लिए एक ऐसा नेशनल प्रोग्राम, राष्ट्रीय आयोजन, बनायें, जिस के अन्तर्गत उन सब को सरकार अपने हाथ में ले सके।

THE MINISTER OF EDUCATION  
SOCIAL WELFARE AND CULTURE  
(PROF. S. NURUL HASAN): I am extremely grateful to the hon. Mem-  
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bers for the support which they have given to this Bill. I can assure them that we will do our best in regard to the preservation of the manuscripts the rare books and paintings and works of art, that we shall ensure that their essential characteristics are preserved and maintained.

Secondly, there were references made regarding manuscripts finding their way to other countries; fortunately no such complaint has come from here. But in any case one of the principal reasons for keeping the District Magistrate Rampur on the Board is that he will be able to ensure that adequate law and order provision is there. Besides, the Central Government has already supported the cataloguing of rare manuscripts and descriptive catalogues have been prepared. In my own humble way a long time ago I prepared a work on the historical manuscripts and we are doing this work in regard to this descriptive list.

One question was asked: What about the other important libraries? We are conscious of the need to look after the other important manuscript collections. We have a scheme to assist voluntary bodies and agencies looking after these things. If they cannot look after such things for want of funds, if the management or persons concerned write to me to take over, I can assure, within the limitation of our funds which are granted to our Ministry by the honourable House we will do our best in this regard. Among others we have a very important historical and very ancient library, Saraswati Mahal Oriental Library, at Tanjore. If some points which are under negotiation between Government of India and Government of Tamilnadu are sorted out, Government of India would be able to bring a similar Bill in regard to that. And regarding Jan Bhandars, if there is any manner in which we can provide help or assistance we shall be glad to do so. Under the scheme of the Indian Historical Records Commission there is a Regional

[Prof. S. Nurul Hasan]

Record Survey and we are interested in finding out whether important manuscripts collections are there and in having upto-date list of such collections.

Mr. Shakya said, if it was well-run why Government should take it over. From the time of the original trustee we have been requested to take it over because of the financial difficulties. It was felt that if Government of India were to assume responsibility then the financial difficulties would be relieved to some extent.

15 hrs.

It has also been suggested by my hon. friend about a hostel for the scholars; adjacent to the main building, there is another building. This is a very good building. We are in correspondence with the Government of U.P. If the Government of U.P. would let us have this adjacent building, then it would serve as a wonderful hostel for them.

Regarding the building in which the library is housed, the Government of U.P. has no objection to the principle of Government of India's taking over that building in addition to the management of the library. The points that have been raised by my hon. friend Shri Daga are valuable. He said that Government should consult lawyers. We have, in this House, so many very eminent and extremely distinguished lawyers. And if a person like myself who is ignorant of legal knowledge comes here, I hope that my hon. friends like Shri Daga and others who are very knowledgeable will give light and will enable us not to make mistakes in future.

With these few words, I commend this Bill for your consideration.

PROF. MADHU DANDAVATE: Almost everyone has referred to the fact that we have made the Governor as an *ex-officio* Chairman of the Board. I do not know what—the Governor is going to do in that particular post?

Why impose unnecessarily on the Governor the appreciation of knowledge and learning of Library?

PROF. S. NURUL HASAN: The main reason for that is this. Because the Governor is holding a very exalted position and an august office.

PROF. MADHU DANDAVATE: He is made to do the work of recommending President's Rule in the State!

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, Clause 5 says that the Governor of the State will be the Chairman of the Governing Body. But Clause 23 says that the Chairman of the Governing Body will be acting according to the directions of the Central Education Ministry. Do you want, therefore, the Governor of a State to function as per the directions of the Central Education Ministry? I think that it is rather unfortunate that a head of a State should be compelled to go by the directions of the Education Ministry.

PROF. S. NURUL HASAN: I can answer the point raised by my hon. friend. He is referring to clause 23. It has been deliberately put in here so that the Central Government can remain accountable to this House. This is the main point. This is an autonomous body. In connection with another institution, this House wanted me to do the same thing.

SHRI M. C. DAGA: If there is something worst, then Government will not be accountable for that.

PROF. S. NURUL HASAN: I would only take the time of the House if every time I have to bring in legislation. In the case of a distinguished body, a view was expressed in both Houses, namely, that some structural change should be brought out. That we are unable to do because we have absolutely no power.

PROF. MADHU DANDAVATE: Academician should not give such a position to the Governor.

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to declare the Rampur Raza Library to be an institution of national importance and to provide for its administration and matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. DEPUTY-SPEAKER: Now we take up clause by clause consideration. From Clauses 2 to 29, there are no amendments. I shall put them all to the House.

The question is:

"That Clauses 2 to 29 stand part of the Bill".

The motion was adopted.

Clauses 2 to 29 were added to the Bill

Clause 1— (Short title and commencement).

MR. DEPUTY-SPEAKER: In Clause 1, you have amendments. Are you moving:

PROF. S. NURUL HASAN: I move:

"Page 1, line 5,—

for "1974" substitute "1975" (2)

MR. DEPUTY-SPEAKER: The question is:

"Page 1, line 5.—

or '1974' substitute '1975' (2)

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

"That clause 1, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 1, as amended, was added to the Bill.*

#### Enacting Formula

MR. DEPUTY-SPEAKER: You have amendment to the Enacting Formula. Are you moving?

PROF. S. NURUL HASAN: I move  
"Page 1, line 1—

for "Twenty-fifth" substitute  
"Twenty-Sixth".

MR. DEPUTY-SPEAKER: The question is: "Page 1, line 1.

for "Twenty-fifth" substitute  
"Twenty-sixth" (1)

*The motion was adopted.*

MR. DEPUTY-SPEAKER: The question is:

"That the Enacting Formula, as amended, stand part of the Bill"

*The motion was adopted.*

*The Enacting Formula, as amended, was added to the Bill.*

*The Title was added to the Bill.*

PROF. S. NURUL HASAN: I beg to move:

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill as amended be passed."

*The motion was adopted*